



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

22/11/2019

O.A./260/646/2019

M.A./260/764/2019

RAJAT KUMAR MAHANTA

-V/S-

D/O POST

ITEM NO:1

FOR APPLICANTS(S) Adv. : Mr.P.Chuli

FOR RESPONDENTS(S) Adv.: Mr.R.K.Kanungo

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsels for the applicant and the respondents.</p> <p>Learned counsel for the respondents requested for some time to file objections for MA No. 764/2019 praying for condoning the delay in filing the OA.</p>
	<p>Learned counsel for the applicant submitted that by virtue of the order dated 30.5.2017 (Annexure A/7) point system has been dispensed with but prior to that respondent No.2 vide order at Annexure A/5 dated 7.2.2017 had rejected the case of the applicant for engagement as GDS on compassionate ground for the reason that he could not secure the required minimum score as per the guidelines on point system which was abolished on 30.5.2017. Learned counsel for the applicant submits that the grievance of the applicant will be addressed for the present if a direction is given to the respondents to consider the representations dated 8.3.2017 and 23.7.2018 (Annexure A/8 series) which have not been considered so far by the respondents. Learned counsel for the respondents submitted that there is delay on the part of the applicant.</p>
	<p>In view of the above submissions by the parties and without</p>

expressing any opinion on the merit of the case including the issue of delay, if any, the OA is disposed of at this stage with a direction to the respondent No.2 to consider the representation of the applicant filed at Annexure A/8 series after taking into account the circular dated 30.5.2017 (Annexure A/7) and other circular/rules as applicable to the applicant's case and dispose of the said representation by passing a speaking order, copy of which is to be communicated to the applicant within a period of 3 months from the date of receipt of a copy of this order.

The OA is accordingly disposed of. There will be no order as to costs.

Copy of the order be handed over to learned counsels for both the parties.

( GOKUL CHANDRA PATI)  
MEMBER (A)

I.Nath

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